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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of Decision 8<sup>th</sup> April, 2025*

+ **W.P.(C) 4528/2025, CM APPL. 20936/2025 & CM APPL. 20937/2025**

**SHIVAM IRON STORE THROUGH PROPRIETOR JAGDISH RAI BANSAL** .....Petitioner

Through: Mr. Prabhat Kumar and Mr. Utkarsh Kumar, Advs.

versus

**UNION OF INDIA & ANR.** .....Respondents

Through: Mr. Akash Vajpai, Adv. for UOI.  
Mr. R. Ramachandran, Sr. SC with Mr. Prateek Dhir, Adv. (M:9868211477)

**CORAM:**

**JUSTICE PRATHIBA M. SINGH**

**JUSTICE RAJNEESH KUMAR GUPTA**

**Prathiba M. Singh, J.(Oral)**

1. This hearing has been done through hybrid mode.
2. The present petition has been filed by the Petitioner- M/s Shivam Iron Store through Proprietor Shri Jagdish Rai Bansal under Article 226 of the Constitution of India *inter alia* assailing the impugned Order-in-Original bearing no. 288/CGST/ADC(SKJ)/2024-2025 dated 3rd February, 2025 passed by Respondent No. 2- Additional Commissioner, CGST Delhi- West, pursuant to the show cause notice dated 24th July, 2024.
3. The allegation against the Petitioner is in respect of availment of fraudulent Input Tax Credit (hereinafter, 'ITC') and passing of ITC through various other entities/ firms.
4. An investigation was conducted by the officers of Respondent No. 2.



During the search conducted on 30th November 2022 by the officers of Respondent No. 2 at the premises of the Petitioner, documents and records were inspected and cash amounting to Rs. 72,00,000/- was also seized from the Petitioner.

5. The Petitioner was also arrested following the search and seizure but was granted bail by the concerned Magistrate. The Petitioner had challenged the said seizure of the sum of Rs. 72,00,000/- by way of filing of a writ petition *i.e. W.P.(C) 16677/2023* titled '**Jagdish Bansal, Proprietor, M/S Shivam Iron Store v. Union of India & Anr.**'. In the said matter, the Coordinate Bench of this Court had disposed of on 26<sup>th</sup> February, 2024 and observed as under:

*“4. A search and seizure operation was carried out at the premises of the petitioner (i.e. the residential premises as well as shop of the petitioner) on 30.11.2022 and cash in a sum of Rs. 65,00,000/- and Rs. 7,00,000/- was seized from the residential premises and office of the petitioner respectively.*

*5. Reference may be had to the judgment of this Court in K.M. Food Infrastructure Pvt. Ltd. vs. Director General (DGGI) 2024: DHC:1081-DB wherein in similar circumstances this Court while interpreting provision of Section 67 of the Central Goods and Services Tax Act 2017 (herein referred to as) has held that 'cash' is clearly excluded from the definition of the term 'goods' and would fall with the definition of 'money' as defined in Section 2 (75) of the Act. This Court has further held that since cash is not goods, it could not have been seized under the provision of the Act, as seizure is limited to the goods liable for confiscation.*

*6. The ratio of the said judgments squarely applied to the facts of the present case. Accordingly, we hold that there is no justification for resumption of cash and its*



*continued retention by the respondents. Accordingly, the petition is allowed and respondents are directed to forfeit/remit the said cash seized from the premises of the petitioner to the petitioner along with interest. It is however clarified that respondents are not precluded from taking any action or instituting any other proceedings under the Act in accordingly with law.”*

6. The show cause notice was, thereafter, issued and hearing notices were also issued. The Petitioner was fully aware of the show cause notice proceedings and had filed a reply dated 17<sup>th</sup> December, 2024. In the meantime, hearings were also fixed in the show cause notice.
7. The grievance of the Petitioner was that the Relied Upon Documents (hereinafter, ‘RUDs’) were not supplied to the Petitioner and, therefore, he had sent various emails dated 20<sup>th</sup> November, 2024, 3<sup>rd</sup> December, 2024, 5<sup>th</sup> December, 2024, 6<sup>th</sup> December, 2024 and 8<sup>th</sup> December, 2024 requesting the same. The Petitioner had also requested for the virtual link to join the proceedings before the adjudicating authority.
8. The case of the Petitioner is that the impugned Order-in-Original has been passed without hearing the Petitioner and the demand of penalty to the tune of Rs. 25,75,04,496/- has been imposed on the Petitioner.
9. Ld. Counsel for the Petitioner submits that the Petitioner had in fact appeared before the concerned adjudicating authority.
10. Mr. R. Ramachandran, Id. Sr. Counsel for the Respondents, on the other hand, submits that the RUDs have already been given to the Petitioner as is clear from the letter dated 19<sup>th</sup> July, 2024. The list of RUDs are also mentioned at page 373 which are a bundle of documents running into 66 documents.



11. It is also submitted by Id. Sr. Counsel for the Respondents that the impugned Order-in-Original clearly records that the Petitioner did not appear in the proceedings at all.

12. It is further submitted by Mr. R. Ramachandran, Id. Sr. Counsel that only noticees 1, 8, 10, 11, 12, 14, 19, 23 & 24 had appeared before the adjudicating authority. Ld. Sr. Counsel also submits that the Petitioner is running four separate firms and this fact has also been mentioned in the impugned Order-in-Original and the show cause notice.

13. The Court has considered the matter. The impugned Order-in-Original dated 3rd February, 2025 is an appealable order under Section 107 of the Central Goods and Service Tax Act, 2017 to the appellate authority.

14. It has been noticed by the Court that in almost every order of the adjudicating authority instead of availing of the appellate remedy, Petitioners choose to come by way of a writ petition under Article 226 of the Constitution of India by raising issues of jurisdiction or issues of non-compliance of natural justice.

15. While there can be no doubt that the Court is fully empowered to entertain such writ petitions, the same cannot become the everyday practice. Moreover, it would depend on the facts of each case.

16. In the present case, the Court has perused the emails which have been shown by the Id. Counsel with enormous vehemence. These emails would in fact show that there are no details provided of the RUDs that are missing. The Petitioner is merely making requests for supply of the RUDs.

17. In the said emails, a blanket statement has been made by the Petitioner that RUDs have not been given. In fact, the record would show that the RUDs have been furnished to the Petitioner by way of a CD which is also evident



from page no. 368 of the paperbook. The relevant of the said page reads as under:

*“57. Copies of all the relied-upon-documents, as per the enclosed RUD List, are attached to this show Cause Notice.*

***Enclosed: - PDF of RUDs are attached in CD as detailed in list of RUDs.”***

18. In this communication issued by the GST Department, the enclosure is clearly mentioned as ‘*PDF of RUDs are attached in CD as detailed in the list of RUDs*’. The list of RUDs supplied to the Petitioner, is also available on record and is extracted below for the sake of ready reference:



RUD No.	Name of RUD's	Pages
1	Vehicle movement record	02
2	Authorization for search along with execution report and Panchnamas dated 30.11.2022	49
3	Panchnama drawn at Residence of Sh. Jagdish Bansal A-43, 1st Floor, Shankar Garden, Vikas Puri, New Delhi-110018	06
4	Statement of Shri Jagdish Bansal recorded on the day of the search, i.e., 30.11.2022-01.12.2022	13
5	Voluntary statement of Shri Narender (Accountant of Shri Jagdish Bansal) recorded on 01.12.2022	13
6	Voluntary statement of Shri Karan Patney, son-in-law of Shri Jagdish Bansal, and proprietor of M/s Amaira Enterprises recorded on 12.12.2022	04
7	Voluntary statement of Shri Jagdish Bansal Recorded in Judicial custody on 14.12.2022	08
8	Voluntary statement of Shri Shivam Bansal, Son of Shri Jagdish Bansal and Proprietor of M/s JM Traders, recorded on 06.01.2023.	04
9	Summons under Section 70 of CGST Act, 2017, issued to transporters	10
10	Voluntary Statement dated 06.12.2022 of Sh. Ravinder Jalta S/o Sh. Shishi Ram Jalta	18
11	Voluntary Statement of Shri Santosh Kumar S/o Shri Gurija Singh recorded on 12.12.2022	15
12	Voluntary Statement of Shri Shanidev Dwivedi s/o Shri Bal Kishan Dwivedi, authorized signatory of M/s. PAHALWAN TRANSPORT COMPANY (GSTIN- 07BEGPD9633B1Z), on 07.12.2022	12
13	Voluntary Statement of Shri Varun Kaushik Prop of M/s. Kaushik Transport Co. (GSTIN-07AQKPK3607R1ZA) 09.12.2022	15
14	Voluntary Statement of Shri Manjeet Singh, Proprietor of M/s. BAKSHI ROADLINES, (GSTIN-07BANPS1228L1ZA) recorded on 10.12.2022	14
15	Voluntary Statement of Shri Amit Thakur, Proprietor of M/s. Kandhari Trans (India), (GSTIN-07AEWPT8565P1ZZ recorded on 10.12.2022	10
16	Voluntary Statement of Sh. Jasprit Singh PROPRIETOR of M/s. Kandhari Road Lines (GSTIN-07AZKPS6449Q1Z8) recorded on 26.12.2022	09
17	Voluntary Statement of Shri Gulzar Prop. of M/s. GS ROADLINE, (GSTIN-07AWTPG1422D2ZS) recorded on 26.12.2022	10
18	Voluntary Statement of Shri Harvinder Singh, Prop. Of M/s. New Punjab Himachal Roadways, (GSTIN- 07CTBPS6660Q1ZU) recorded on 26.12.2022	16
19	Panchnama dated 13.12.2022 i.r.o. verification of M/s JM Traders (07CVLPB4485L1Z4)	04
20	Panchnama dated 13.12.2022 i.r.o. verification of M/s S R Enterprises(07EHTPR2969K1Z8)	03
21	Panchnama dated 13.12.2022 i.r.o. verification of M/s Amaira Enterprises(07BLEPP4488B1Z0)	04
22	Summons issued to Recipients of M/s Shivam Iron Store	09
23	Voluntary Statement dated 14.03.2024 tendered by Sh. Raghvinder Singh Prop of M/s Sachdeva Enterprises GSTIN- 07AAYPS0757L1ZS	02
24	Voluntary Statement dated 07.03.2024 tendered by Sh. Harvinder Singh Prop of M/s Bedi Enterprises-GSTIN 07ABCPS4301H1ZX	02
25	Voluntary Statement dated 11.03.2024 tendered by Sh. Gurvinder Singh Prop of M/s Major Motors GSTIN-07AAYPS0758F1Z4	02
26	Voluntary Statement dated 07.03.2024 tendered by Sh. Paramjeet Singh Bedi Prop of M/s Inder Industries, GSTIN-07AUNPS3283L1ZV	02
27	Voluntary Statement dated 07.03.2024 tendered by Sh. Raghuvir Chand Bansal Prop of M/s Haryana Iron Store GSTIN-07AALPB7617H1ZQ	02
28	Summons dated 30.11.2022 was issued to Rajkumar S/o Late Sh. Lukhy Ram	01
29	Voluntary Statement of Rajkumar S/o Late Sh. Lukhy Ram was recorded on 30.11.2022 - 01.12.2022	05
30	Summons dated 30.11.2022 was issued to Sh. Karan Jain (field boy of Accused) S/o Sh. Vimal Kumar Jain	01
31	Voluntary Statement of Sh. Karan Jain (field boy of Accused) S/o Sh. Vimal Kumar Jain was recorded on 30.11.2022	02
32	Summons dated 30.11.2022 was issued to Sh. Parvinder (Accountant of Accused) S/o Sh. Gurucharan Singh.	01
33	Voluntary Statement of Sh. Parvinder (Accountant of Accused) S/o Sh. Gurucharan Singh was recorded on 30.11.2022	02



34	Rajkumar Jindal arrest memo dated 01.12.2022	01
35	Inspection report and PV report/Panchnama of firms pertaining to CGST Delhi West operated by Sh. Prateek Garg	12
36	Summons dated 23.01.2023 issued to Sh. Prateek Garg	03
37	Letters dated 23.02.2023 & dated 01.01.2024 issued to the DGGI Chandigarh	03
38	Letter dated 15.01.2024 received from DGGI Chandigarh	01
39	Summons under Section 70 of CGST Act were issued to transporters	12
40	Voluntary Statement dated 12.12.2022 tendered by Sh. Dayal Singh S/o Sh. Chander Singh, Proprietor of M/s Negi Road Carrier (GSTIN- 07BRNPS4332L2Z7).	13
41	Voluntary Statement dated 12.12.2022 tendered by Sh. Om Prakash S/o Sh. Hansraj, Proprietor of M/s. Amar Goods Carrier (GSTIN- 07AOSPP8163R2ZN)	11
42	Voluntary Statement dated 12.12.2022 tendered by Sh. Vijay Kumar Singh S/o Sh. Chhatrapati Singh, authorized signatory of M/s. Guru Kripa Ludhiana Road Lines (GSTIN- 07AARFG6085E1Z2)	20
43	Voluntary Statement dated 12.12.2022 was tendered by Sh. Bobby Singh S/o Karan Singh, authorized representative of M/s. M/s. K. S. Transport Company	13
44	Voluntary Statement dated 13.12.2022 tendered by Sh. Bobby Singh Proprietor of M/s. Bittoo Transport Company (07LTGPS4122R1ZT).	08
45	Voluntary Statement dated 26.12.2022 was tendered by Sh. Mohinder Singh S/o Sh. Kiker Singh Proprietor of M/s. New Ludhiana Hemkunt Sahib Transport Co. (GSTIN- 07AZAPS5698B1Z4)	08
46	Voluntary Statement dated 26.12.2022 tendered by Sh. Prem Singh S/o Sh. Nawab Singh Authorised Representative M/s. HPR Roadlines (GSTIN- 07CEUPD7582J1ZS)	09
47	Voluntary Statement dated 16.01.2023 tendered by Sh. Pawan Chandna S/o Nanak Chand Karta M/s. Devansh Logistics	08
48	Voluntary Statement dated 16.01.2023 tendered by Sh. Khalid Ali, Proprietor of M/s. K K Transport Service. (GSTIN- 06AKYPA8867H1ZH)	10
49	Voluntary Statement dated 16.01.2023 tendered by Sh. Nirmal Khan Proprietor of M/s. New Delhi Punjab Roadways. (GSTIN- 07FMFPK4762P1ZC)	09
50	Voluntary Statement dated 29.12.2022 tendered by Sh. Sumit Thakur, Proprietor M/s Green Plus Roadlines. (GSTIN- 07BESPS4213Q1Z0)	09
51	Voluntary Statement dated 26.12.2022 tendered by Sh. Harvinder Singh Proprietor M/s. New Punjab Himachal Roadways. (GSTIN- 07CTBPS6660Q1ZU)	15
52	Voluntary Statement of the Shri Rajkumar Jindal was recorded on 14.12.2022 in judicial custody	09
53	Authorization for Inspection at the premises of M/s RK Enterprises along with execution report and Panchnama dated 13.12.2022	04
54	Letter dated 06.12.2022 issued to HDFC Bank Ltd., to provide copy of bank statement and KYC documents	51
55	Authorization for Inspection dated 13.12.2022 at the premises of M/s J.S Enterprises along with execution report dated 14.12.2022 and Panchnama dated 13.12.2022	04
56	Letter dated 06.12.2022 was sent to IDFC Bank Limited & Bank Statement i.r.o. M/s J.S Enterprises A/c No. 10095699682	08
57	Authorization for Inspection at the premises of M/s Shri Khatu Traders along with execution report dated 14.12.2022 and Panchnama dated 13.12.2022	03
58	Letter dated 06.12.2022 was sent to IDFC Bank Limited & Bank Statement i.r.o. M/s Shri Khatu Traders A/c No. 10092794228	21
59	Authorization for Inspection at the premises of M/s Naresh Trading Company along with execution report and Panchnama dated 13.12.2022	03
60	Letter dated 06.12.2022 was sent to Yes Bank Ltd & Bank Statement i.r.o. M/s Naresh Trading Company A/c No. 072363400000868	57
61	Summons to Recipients of M/s RK Enterprises and M/s Shri Khatu Traders	07
62	Voluntary Statement dated 14.03.2024 tendered by Sh. Manoj Kumar Singhal Prop of M/s Jyoti Steel Traders GSTIN 07AOVPS3700G1Z0	02
63	Voluntary Statement dated 14.03.2024 tendered by Sh. Nand Kishore Prop of M/s MAHADEV ENTERPRISES GSTIN-07DNFPM1380A1ZD	02
64	Voluntary Statement dated 04.03.2024 tendered by Sh. Yashpal Singh Prop of M/s Saraswati Enterprises GSTIN-07ANZPS3285M1ZT	02
65	Compiled GSTR 1 of M/s Shivam Iron Store (GSTN 07AGJPB2557L1ZA), M/s J M Traders (GSTN 07CVLPB4485L1Z4), M/s Amaira Enterprises (GSTN 07BLEPP4488B1Z0) and M/s S R Enterprises (GSTN 07EHTPR2969K1Z8)	05
66	Compiled GSTR 1 of M/s RK Enterprises (GSTN 07ALYPK1812F1Z0), M/s JS Enterprises (GSTN 07BESPJ7482J1ZQ), M/s Shri Khatu Traders (GSTN 07GEIPP3451L1Z0) and M/s Naresh Trading Company (GSTN 07CFWPA9701F3Z9)	05

19. Against this particular document which is on record, the emails of the



Petitioner are absolutely ambiguous and cryptic as to which RUDs are not available with the Petitioner. The emails also merely ask for a virtual link for joining the proceedings before the adjudicating authority which was duly provided by the GST Department on 5th December, 2024.

20. After this email correspondence, the Petitioner chooses to file a reply on 17th December, 2024 terming it as a 'Preliminary Reply' to the show cause notice.

21. Clearly, the intention of the Petitioner was not to participate in the show cause proceedings with diligence. The grounds etc., which have been stated in the reply have been considered in the impugned Order-in-Original which captures the reply of the Petitioner at paragraph 51.1 of the impugned Order-in-Original.

22. In this view of the matter, this Court is of the opinion that the Petitioner having been supplied with all the RUDs and having had an opportunity to file a reply, chose not to appear in the personal hearing before the adjudicating authority, when the final hearing took place. Therefore, these actions of the Petitioner cannot result in raising a grievance today in respect of the RUDs. The prayer in this writ petition are as under:

*“a) Issue a writ of Certiorari or any other appropriate writ or order thereby quashing the show cause notice dated 24.07.2024 and consequently order dated 03.02.2025; in or alternative issue a writ of Certiorari or any other appropriate writ or order thereby directing the respondents to supply relied upon documents and give a personal hearing in adjudication and thereafter pass an speaking order.*

*b) Pass such other or further orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case in the interest of justice and*



*to meet the ends of justice.”*

23. In view of the fact that all the RUDs have been supplied and adequate notice for hearing has been given to the Petitioner, there is no violation of principles of natural justice. There is also no jurisdictional error.

24. Considering the same, this Court is of the opinion that the Petitioner ought to avail of its remedies in accordance with law under Section 107 of the CGST Act.

25. Ld. Counsel for the Petitioner submits that if the Petitioner is relegated to the appellate authority, the pre-deposit would have to be made under Section 107 of the CGST Act and since Rs.70 lakhs of the Petitioner is already lying with the GST Department which has not been returned, the appeal may be considered without a pre-deposit.

26. Let this prayer be made before the concerned appellate authority itself which shall consider the same in accordance with law.

27. The petition is disposed of in these terms. All pending applications, if any, are also disposed of.

**PRAITHIBA M. SINGH**  
**JUDGE**

**RAJNEESH KUMAR GUPTA**  
**JUDGE**

**APRIL 8, 2025**

*dj/ck*